

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 34/2025

In

Original Application No. 1175/2024

In the matter of:

Sh. Vikas Tiwari

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

NDOH:-28.08.2025

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Filed by:



New Delhi:

Dated: 21st.08.2025

Delhi Pollution Control Committee

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

Execution Application No. 34/2025

In

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In the matter of:

Sh. Vikas Tiwari

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...Respondents

**ACTION TAKEN REPORT ON BEHALF OF DELHI POLLUTION
CONTROL COMMITTEE WITH RESPECT TO THE ORDER
DATED 27.05.2025.**

I, M.S. Rawat, Sr. Environmental Engineer, Delhi Pollution Control Committee, 3th Floor, Block-B, IT Park, Shastri Park, Delhi- 110053, do hereby solemnly affirm and state as under:

1. That, I am working as Sr. Environmental Engineer, Delhi Pollution Control Committee and am conversant with the facts of the present case on the basis of record maintained by Delhi Pollution Control Committee in its ordinary course.

That this Hon'ble Tribunal taken up the matter on 27.05.2024 on the basis of original application filed by Mr. Vikas Tiwari. In the complaint, complainant raised his grievance in respect of various Ready Mix Concrete Plants (RMC, Plants) operating in Sabhapur Extension, Delhi.



3. That, this Hon'ble Green Tribunal was pleased to disposed of the original application with the direction to DPCC to look into the matter, ascertain the correct factual position at ground.
4. That, applicant herein filed an execution application, which was registered as EA No. 34/2025. This Hon'ble Tribunal vide order dated 27.05.2025 pleased to issue notice on this EA returnable for 28.08.2025.
5. That, in compliance with the order dated 27.05.2025, answering respondent has inspected the 05 numbers of RMC's in the area of Sabhapur. The details of the inspection, action taken thereof are listed as below:

A. **M/s Balaji RMC Plant C/o Sh. Neeraj Jain [M/s Kamdhenu Cement (G)]**

- i. DPCC inspected the site on 04.12.2024. During inspection, the contact person/representative of the unit has reported that the name of unit is M/s Balaji RMC Plant C/o Sh. Neeraj Jain (Copy of Inspection report placed at **Annexure-1**). During inspection following observations were made:

- Unit found engaged in the activity of RMC Plant and found non-operational due to on-going GRAP-4.
- Unit has not obtained valid consent from DPCC.
- Unit found non-operational due to on-going GRAP-4.
- Dust collector found installed without adequate stack height and

without provisions of platform/ladder due to which stack monitoring could not be conducted. Also unit found non-operational.

No continuous dust/wind breaking walls of adequate height were provided.



- Raw material found uncovered.
 - Cement handling area not provided with proper channelization and bag house.
 - No wheel washing arrangement found installed, etc.
- ii. DPCC has issued Show cause notice for closure and imposition of environmental damages charges of Rs. 9,00,000/- on 14.01.2025 to M/s Balaji RMC Plant, C/o Sh. Neeraj Jain, Kh. No. 616/2, Village Sabhapur Delhi-94.
- iii. Unit has submitted its reply on 24.01.2025 wherein it is mentioned that no unit is running in the name of M/s Balaji RMC Plant. The RMC unit which is running at the said address is in the name of M/s Kamdhenu Cement & the RMC plant has obtained consent from DPCC, permission from MCD and GST registration.
- iv. DPCC issued order for imposition of environmental damages charges and Closure direction on 16.04.2025. Copy of the order dated 16.04.2025 is annexed herewith as Annexure-2.
- v. Unit has also submitted a reply dated 28.04.2025, wherein it is mentioned that no unit is running in the name of M/s Bala ji RMC Plant. The RMC unit which is running at the said address is in the name of M/s Kamdhenu Cement and mentioned that it is effectively controlling air and water pollution.



SDM (Karawal Nagar) issued an inspection notice on 07.05.2025 and scheduled a joint inspection on 09.05.2025.

vii. Same Site was re-inspected on 09.05.2025, and during inspections following observations are made:

- Unit was jointly inspected by officials of DPCC, MCD, BSES, SDM Karawal Nagar and DJB on 09.05.2025.
- Unit found operational but production of RMC was not going on.
- ECS found installed (Dust Collector) with inadequate stack height and without provisions of platform/ladder/stack.
- Unit has shown electricity bill, GST Registration Certificate and valid DPCC consent order (CTO valid till 18.04.2032) in the name of Kamdhenu Cement (G) having address 616/2, Village Sabhapur, Delhi-110094.
- During previous inspection dated 04.12.2024, unit representative disclosed the name of the unit as M/s Balaji RMC Plant C/o Neeraj Jain, Kh. No. 616/2, Village Sabhapur, Delhi-110094. But as per todays finding unit representative reported the name of the unit as M/s Kamdhenu Cement (G), Kh. No. 616/2, Village Sabhapur, Delhi-110094 and its owner is Sh. Neeraj Jain.
- No wheel washing arrangement found and raw material found uncovered at the site.
- Copy of the inspection report dated 09.05.2025 is annexed herewith as **Annexure-3**.

viii. That, based on observations dated 09.05.2025, order for imposition of EC was modified as unit is having valid consent in the name of M/s Kamdhenu Cement (G), Kh. No. 616/2, Village Sabhapur, Delhi-110094 and Order for EC of Rs. 6,75,000/- and Closure directions was issued on 02.07.2025. Copy of the order dated 02.07.2025 is annexed herewith as **Annexure-4**.



- ix. As the unit was found violating the established norms, Consent to Operate (CTO) was also revoked vide letter dated 02.07.2025. EC of Rs. 6,75,000/- was submitted vide reply dated 15.07.2025 alongwith DD No. 821432.

B. **M/s ENPEECON Kh. No. 434, 435 & 436 Village Sabhapur Delhi-94**

- i. DPCC inspected the site on 04.12.2024 following observations were made:

- Unit found engaged in the activity of RMC Plant and found non-operational during inspection having valid Consent to Operate under Green category (Valid upto 21.12.2031).
- Unit found non-operational during inspection, but as reported by the unit representative Sh. Anshul Gupta, unit operates at night only as they are supplier of RMC to DMRC & NCRTC ongoing projects.
- During inspection, plant found non-operational however, noise monitoring of the DG Set (with enclosure) of 125 KVA (CPCB-IV) was conducted by DPCC.
- Dust collector found installed without adequate stack height.
- No continuous dust/wind breaking walls of adequate height were provided.
- Raw material found uncovered.
- Cement handling area found not provided with proper channelization & baghouse.
- No wheel washing arrangement found installed.
- One DG Set (with enclosures) of 125 KVA (CPCB-IV) found installed within unit premises and noise monitoring conducted on 04.12.2024 report is meeting the prescribed limit.



- Copy of the inspection report dated 04.12.2024 and noise monitoring report is annexed herewith as **Annexure-5 (Colly)**.
- ii. DPCC issued SCN for closure and SCN for imposition of Environmental damages charges of 4,50,000/- on 14.01.2025.
- iii. Unit submitted its reply on 24.01.2025 stating that they are complying all the dust mitigation norms, cement channelization bag house and dust collector was under maintenance, etc.
- iv. DPCC issued order for imposition of Environmental damages charges of 4,50,000/- on 16.04.2025. Copy of the order dated 16.04.2025 is annexed herewith as **Annexure-6**.
- v. Unit has deposited total EC of Rs. 4,50,000/- as per following details:

DD No. 255497 dated 25.04.2025 of amount Rs. 1,00,000/-

DD No. 255506 dated 19.05.2025 of amount Rs. 3,50,000/-

C. M/s Kamdhenu Cement (M/s Shree Ram Ready Mix Concrete Pvt. Ltd.):

- i. DPCC inspected the site on 04.12.2024 and following was observed:
 - Unit is a RMC Plant found non-operational due to on-going GRAP-4, having valid consent from DPCC (CTO Green Valid upto 09.01.2032).
 - Unit found non-operational and no provisions for stack monitoring of Dust Collector was provided.
 - No continuous dust/wind breaking walls of adequate height were provided.
 - Raw material found uncovered.



- Cement handling area not provided with proper channelization & bag house.
 - No wheel washing arrangement found installed.
 - No DG Set found installed.
 - Copy of Inspection Report is annexed as **Annexure-7**
- ii. DPCC issued SCN for closure and SCN for imposition of Environmental damages Charges of Rs. 4,50,000/- on 14.01.2025.
- iii. DPCC issued order for imposition of Environmental damages Charges of Rs. 4,50,000/- on 16.04.2025. Copy of the orders dated 16.04.2025 is annexed herewith as **Annexure-8**.
- iv. EC of Rs. 4,50,000/- was deposited vide DD No. 049306 dated 28.04.2025.

D. M/s NDCON Constructions Kh. No. 427, Village Sabhapur, Delhi-110094:

- i. DPCC inspected the site on 04.12.2024. Following were observed:

- Unit found engaged in the activity of RMC Plant and found non-operational due to on-going GRAP-4 having valid Consent to Operate from DPCC (CTO -Green Valid upto 27.01.2032).
- No stack monitoring and noise monitoring could be conducted as the unit found non-operational due to GRAP-4 & no provisions of platform/ladder were provided on dust collector for stack monitoring.
- No continuous dust/wind breaking walls of adequate height were provided.



- Raw material found uncovered.
 - Cement handling area not provided with proper channelization & bag house.
 - No wheel washing arrangement found installed.
 - No DG Set found installed.
 - Copy of Inspection Report is annexed as **Annexure-9**
- ii. DPCC issued SCN for closure and SCN for imposition of Environmental Damages Charges of Rs. 4,50,000/- on 14.01.2025.
- iii. Unit submitted its reply on 23.01.2025, wherein they have mentioned that they have complied with dust mitigation norms requested to condone proceeding of fine and closure.
- iv. DPCC issued order for imposition of Environmental Damages Charges of Rs. 4,50,000/- on 16.04.2025. Copy of the order dated 16.04.2025 is annexed herewith as **Annexure-10**.
- v. Reminder letter for submission of EC issued to the unit on 02.07.2025.
- vi. Unit vide reply dated 15.07.2025 deposited EC of amount Rs. 2,00,000/- and requested to condone the balance amount.
- vii. Another Reminder for submission of balance EC of Rs. 2,50,000/- issued on 21.08.2025

E. M/s Vinod Kumar RMC Plant (VK RMC Plant) KH NO. 434,
VILLAGE SABHAPUR, DELHI-110094:

DPCC inspected the site on 04.12.2024. Following were observed:



- Unit found engaged in the activity of RMC Plant without trade effluent discharge (Green Category) with having valid consent from DPCC (CTO Green Valid upto 29.12.2031).
 - Unit found non-operational due to on-going GRAP-4.
 - No provision of platform/ladder etc. for stack monitoring were provided by the unit on dust collector.
 - No continuous dust/wind breaking walls of adequate height were provided.
 - Raw material found uncovered.
 - Cement handling area not provided with proper channelization & bag house.
 - No wheel washing arrangement found installed.
 - No DG Set found installed within unit premises.
 - Copy of Inspection Report is annexed as **Annexure-11**
- ii. DPCC issued SCN for closure and SCN for imposition of Environmental Damages Charges of Rs. 4,50,000/- on 14.01.2025.
- iii. Unit submitted its reply on 24.01.2025, wherein it is mentioned that they have complied dust mitigation norms and requested for relaxation from EC and Closure.
- iv. DPCC issued order for Imposition of Environmental Damages Charges on 16.04.2025. Copy of the order dated 16.04.2025 is annexed herewith as **Annexure-12**.
- v. EC of Rs. 4,50,000/- was submitted on 01.05.2025 vide DD no. 818101 dated 01.05.2025.



6. That, in view of the above, the present action taken report may kindly be taken on record.

**DEPONENT**

VERIFICATION

I, the above-named deponent, declare the contents of the present affidavit are true and correct to the best of my knowledge based upon the documents and records available in the office and nothing material has been concealed therefrom.

21 AUG 2025

Verified at New Delhi on this ___ day of August, 2025.

**DEPONENT**

21 AUG 2025

ATTESTED
NOTARY PUBLIC
GOVT OF NCT OF DELHI





DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASHMIRE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

Inspection Report

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1. Name & Address of the Unit : M/s. Balaji RMC Plant C/O
Sh. Neeraj Jain, Kh. No. 616/2, Behind In front of
M/s. VKRMC, Village Sakhapur, DL-94
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Sh. Neeraj Jain / Sh. Manu Jain
8368767068
3. Date of Inspection : 04/12/2024
4. Name & Designation of the Persons contacted at the industry : Sh. Rocky Rana (Care Taker)
5. Kind of Industry : RMC Plant w/o trade effluent
6. Product & Capacity : 50 m³/d
7. Main Raw Materials : Sand, cement, aggregates
8. Water Polluting : Yes/No No ETP Installed : Yes/No
9. Air Pollution : Yes/No No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.) 3.5m (Above R.L.)
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No N/A
(c) Discharging into... sewer
13. Status of Consent (If Any) : No Consent
14. D.G. Set(s) (if Any) : No. Capacity 180 KVA. Acoustic: Yes/No
Stack Height 3.5m (Above G.L.) (Above RL)
15. Plot Area : 5500 sq. yards
16. Labour : 3-4
17. Machinery : Silos - 02

- 18. Detail of Power Connection : C.A. No - N/A provided
- 19. Whether Unit found in Operation : Yes/No
- 20. Status of Registration under Plastic Waste Management Rules, 2016 :
- 21. Whether Generating Hazardous Waste : Yes/No
- 22. Details about Hazardous Waste :
 - (a) Status of Authorization (if any) :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

- 1) During inspection unit found engaged in the activity of RMC plant and found non-operational due to GRAP-4.
- 2) Unit has not obtained valid consents from DPCC.
- 3) Dust collector found installed without adequate stack height & without provisions of platform/ladder/stack due to which stack monitoring could not be conducted & also, unit found non-operational.

Handwritten signature/initials

2

Signatures, Name & Designation of Inspecting officials.

Arvind Kumar, SA (Air Lab)

Signature

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Conditions for effectively control air and water pollution by RMCs:

1. Whether continuous dust /wind breaking walls are of at least 3 meters above the maximum height of heap? YES/ NO
2. Whether conveyer belts for transferring raw materials is properly covered. YES/ NO
3. Whether cement handling area is provided with proper channelization of air borne particles of cement and trapping in the bag houses? YES/ NO
4. Whether all vehicles including vehicles carrying raw material/ ready mix concrete cleaned and wheel are washed before leaving the site of RMC unit. YES/ NO
5. Whether all vehicles carrying raw materials like aggregates, dust, cement etc is fully covered and protected so as to ensure dust from these materials does not become air borne during transportation. YES/ NO No such vehicle observed at site during inspection
6. Whether raw material especially stone dust stored at site is fully covered / keep wet all the time to avoid dust particles air borne YES/ NO
7. Whether roads, inside the RMC plant is paved with cement concrete /asphaltic concrete and cleaned on regular basis. YES/ NO
8. Whether fine nozzle system is provided for sprinkling the water to maintain the area dust free YES/ NO
9. Whether every worker working at RMC plant site provided with dust mask to prevent inhalation of dust particles YES/ NO No such working workers observed at site during inspection as plant found non-operational
10. Whether unpaved surfaces and area with loose soil is adequately sprinkled with water to keep wet always. YES/ NO

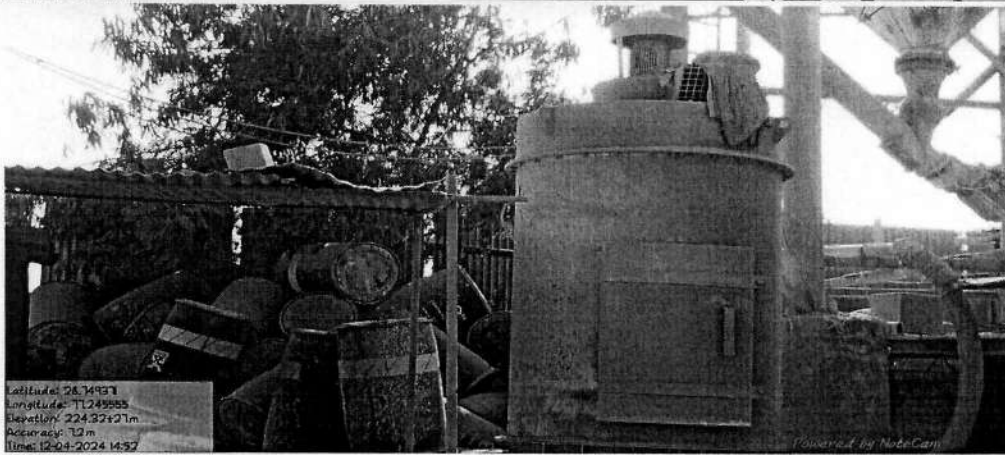
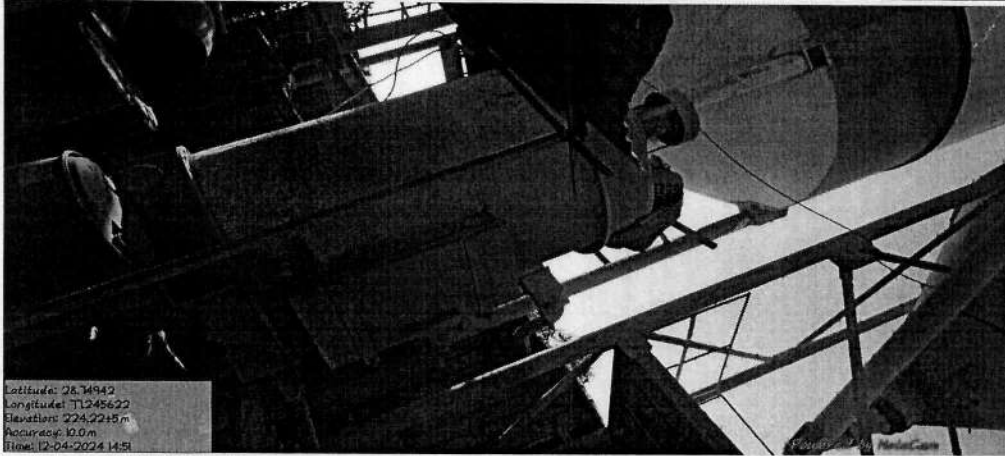
Remarks (if Any):

Ry Roz

Aminal Kumar, A.Air Lab
T.E. (10/10)

Name of the Unit: M/s Balaji RMC Plant C/o Sh. Neeraj Jain, Kh. No. 616/2, Village Sabhapur, Delhi- 110094

Date of Inspection: 04.12.2024

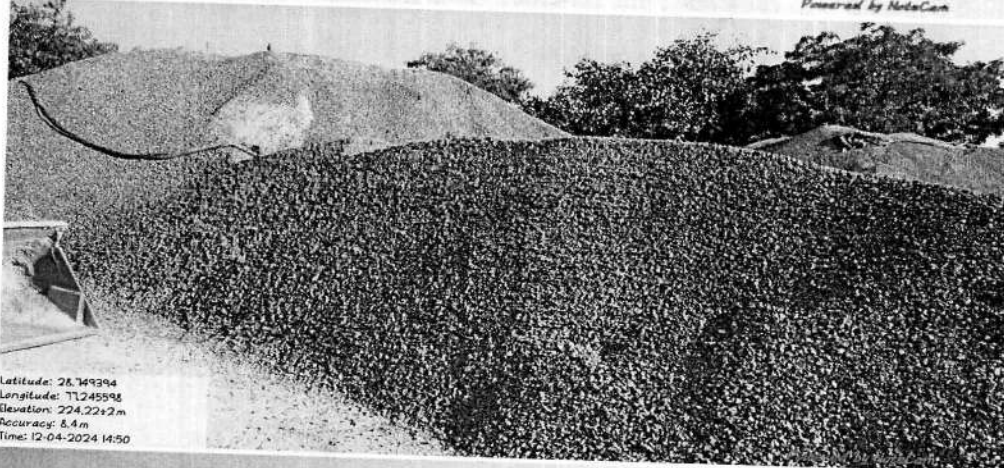


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Name of the Unit: M/s Balaji RMC Plant C/o Sh. Neeraj Jain, Kh. No. 616/2, Village Sabhapur, Delhi- 110094

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Date of Inspection: 04.12.2024



Annexure-2

	DELHI POLLUTION CONTROL COMMITTEE	By Speed Post
	DEPARTMENT OF ENVIRONMENT. (GOVT. OF NCT OF DELHI) 3 rd Floor. B-Block. DMRC IT Park. Shastri Park. Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	

(16)

F. No. DPCC/(10)/(10)/(96)/Leg-24/178-180

Dated: 16/4/25

To:
M/s Balaji RMC
Plant C/o Sh. Neeraj Jain
KH NO. 616/2,
VILLAGE SABHAPUR,
DELHI-110094

Subject: Order for Imposition of Environmental Compensation (EC)

Whereas, the Central Pollution Control Board (CPCB) is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974, and the Air (Prevention & Control of Pollution) Act, 1981.

And whereas, the Central Pollution Control Board has delegated all its powers and functions under the Air (Prevention & Control of Pollution) Act, 1981, and the Water (Prevention & Control of Pollution) Act, 1974, in respect of the Union Territory of Delhi to the Delhi Pollution Control Committee (DPCC) vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the entire Union Territory of Delhi has been declared an Air Pollution Control Area under subsection (1) of Section 19 of the Air (Prevention & Control of Pollution) Act, 1981, vide notification No. GSR 106(E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in RMC plants and construction projects in the year 2017, which are available online on the DPCC website.

And whereas, the Hon'ble National Green Tribunal (NGT) in OA No. 1175/2024 in the matter of "Vikas Tiwari Vs. GNCTD & Ors" has issued an order dated 23.09.2024 and directed Delhi Pollution Control Committee (DPCC) to look into the matter, ascertain the correct factual position at the ground level and take appropriate remedial action.

And whereas, an inspection of the RMC plant, namely **M/s Balaji RMC Plant C/o Sh. Neeraj Jain, KH NO. 616/2, VILLAGE SABHAPUR, DELHI-110094** (hereinafter referred to as the "Addressee"), was carried out by the officials of DPCC on 04.12.2024. Following observations/non-conformities were made with respect to dust pollution control guidelines at your project/site:

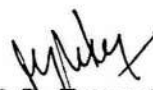
1. The unit was found engaged in the activity of operating an RMC plant without a valid trade effluent discharge consent from DPCC.
2. A dust collector was found installed, but it lacked an adequate stack height.
3. No continuous dust/wind-breaking walls of adequate height were provided.
4. Raw materials were found uncovered.

5. No cement handling area was provided with proper channelization and a bag house.
6. No wheel washing arrangements were installed.

And whereas, a Show Cause Notice for Environmental Compensation (EC) of Rs. Nine Lakh (Rs. 9,00,000/-) was issued to you vide this office letter **F. No. DPCC/(10)/(10)/(96)/Leg-24/5084** on 14.01.2025, directing you to submit your reply. However, you have failed to submit any reply in response to the said Show Cause Notice and have not deposited the Environmental Compensation (EC) of Rs. Nine Lakh till date.

Now therefore, the Competent Authority, DPCC has decided to confirm the said Environmental Compensation (EC) of Rs. Nine Lakh (Rs. 9,00,000/-), and you are hereby directed to deposit the Environmental Compensation (EC) of **Rs. Nine Lakh (Rs. 9,00,000/-)** in the form of a Demand Draft (DD) in favour of the **Delhi Pollution Control Committee** within 15 days from the issuance of this direction/order, failing which, necessary action will be taken as per law.



This order is being issued with the approval of the Competent Authority, DPCC.


M.S. Rawat
SEE, CFC-1

Copy to:

1. **The District Magistrate (North-East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Master file, CFC-1.

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	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT. (GOVT. OF NCT OF DELHI) 3 rd Floor. B-Block. DMRC IT Park. Shastri Park. Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 
	F. No. DPCC/(10)/(10)/(96)/Leg-24/ 181-185 Dated: 16/4/25	

To,

M/s Balaji RMC
 Plant C/o Sh.
 Neeraj Jain,
 KH NO. 616/2,
 VILLAGE SABHAPUR,
 DELHI-110094.

Annexure-

Subject: Directions for Closure u/s 31(A) of the Air (Prevention & Control of Pollution) Act, 1981 as amended to date.

WHEREAS, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plant/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, an inspection of RMC plant namely **M/s Balaji RMC Plant C/o Sh. Neeraj Jain, KH NO. 616/2, VILLAGE SABHAPUR, DELHI-110094** (*hereinafter referred as addressee*) was carried out by the officials of DPCC on 04.12.2024 and following observations/non-conformities were made w.r.t. dust pollution control guidelines at your project/site:

1. Unit found engaged in the activity of RMC Plant without trade effluent discharge without having valid consent from DPCC.
2. Dust collector found installed without adequate stack height.
3. No continuous dust/wind breaking walls of adequate height were provided.

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4. Raw material found uncovered.
5. No Cement handling area found provided with channelization & bag house.
6. No wheel washing arrangement found installed.

And whereas, Show Cause Notice for closure vide this office letter no. **F. No. DPCC/(10)/(10)/(96)/Leg-24/5092** dated 14.01.2025 issued to you to submit your reply.


And whereas, the addressee unit has failed to submit any reply in response to the Show Cause Notice for closure dated **14.01.2025**.

And whereas, your case was considered by the Competent Authority, Delhi Pollution Control Committee, in exercise of powers conferred upon it, under the provisions of the u/s 31(A) of Air (Prevention & Control of Pollution) Act, 1981 as amended to date, and decided to issue the following directions:

1. That you (the addressee unit) shall close your unit with immediate effect.
2. That the concerned Sub Divisional Magistrate shall ensure effective closure of the addressee unit with immediate effect.
3. That the concerned authority in BSES shall disconnect the electricity/power supply connection of the addressee unit or used by the unit of the addressee unit with immediate effect.
4. That the concerned authority in DJB shall disconnect the water supply connection of the addressee unit with immediate effect.

You shall be liable for penal action under the provision of said Acts in case of violation of above said directions.

This is being issued as per the approval of the Competent Authority, Delhi Pollution Control Committee.

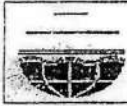

M.S. Rawat
SEE, CFC-1

Copy to:

1. **The District Magistrate (North-East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093: with a request to take necessary action for effective closure of the addressee unit with immediate effect and submit the compliance report within 15 days of issuance of these directions.

(20)

2. **The Member (Water Supply), Delhi Jal Board**, Varunalya Phase-II, Jhandewalan, New Delhi-110055; with a request to disconnect the water supply to the addressee unit with immediate effect and submit the compliance report within 15 days of issuance of these directions.
3. **The General Manager, BSES Yamuna Power Ltd.**, 3rd Floor Shakti Kiran Building, Karkardooma, Delhi-110092; with a request to disconnect the power supply of the addressee unit with immediate effect and submit the compliance report within 15 days of issuance of these directions.
4. Master file, CFC-1.



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

Inspection Report

21

1. Name & Address of the Unit : M/s Kamdhenu (G) C/o Neeraj Jain
Kh. No. 616/2, Village Sabhapur.
Delhi - 110094.
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Sh. Neeraj Jain (9818499301)
3. Date of Inspection : 09/05/2025
4. Name & Designation of the Persons contacted at the industry : Dharmender (supervisor)
5. Kind of Industry : RMC plant.
6. Product & Capacity : $\approx 50 \text{ m}^3 / \text{day}$.
7. Main Raw Materials : Sand, Cement, Aggregates.
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.) $\approx 3 \text{ m}$ (Above R.L.) -
11. Type of Fuel Used : Electricity.
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into Sewer
13. Status of Consent {if Any} : CTO valid till 18/04/2032 (App ID-7698169)
14. D.G. Set(s) {if Any} : No...Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : $\approx 5500 \text{ sq. yd.}$
16. Labour : 3 - 4 person.
17. Machinery : Silos - 02 Nos.

22

18.	Detail of Power Connection	:	CA. No. 154071249
19.	Whether Unit found in Operation	:	Yes/No
20.	Status of Registration under Plastic Waste Management Rules, 2016	:
21.	Whether Generating Hazardous Waste	:	Yes/No
22.	<u>Details about Hazardous Waste</u>	:	
(a)	Status of Authorization {if any}	:
(b)	Display Board Provided	:	Yes/No
(c)	Whether Hazardous Waste is stored in Leak proof container	:	Yes/No
(d)	Whether container marked with specified label	:	Yes/No
(e)	Whether container stored kept in an isolated area	:	Yes/No
(f)	Whether Hazardous Waste is being stored on pucca floor & in covered area	:	Yes/No
(g)	Whether date on which storage began indicated on each container	:	Yes/No
(h)	Whether daily record of Hazardous Waste maintained in Form-3	:	Yes/No
(i)	Category of Hazardous Waste as per the Schedules I, II and III of these rules	:	
(j)	Authorized mode of disposal or recycling or utilization or co-processing etc.	:	
(k)	Quantity (Ton/Annum)	:	

N/A

Remarks (if Any)

- ① Unit was jointly inspected by officials of DPCC, MCD, BSES, SDM Khaswa Nagari and DTB on 04/05/2025.
- ② Unit found operational but production of RMC was not going on.
- ③ ECS found installed (Dust collector) with inadequate stack height and without provisions of platform / ladder / stack.
- ④ Unit has shown Electricity Bill, GST Reg. Certificate and DPCC consent order (CTO valid till 18/04/2032) in the name of Kamdhenu Cement having address Kh. No. 616/2 Village Sabhapur, Delhi-94. However address in GST certificate differs and mentioned as 616/2, Bihariapur, illaga Shahdara, North East Delhi, Delhi-110074.
- ⑤ During inspection dated 04/12/2024, unit representative disclosed the name of the unit as M/s Balaji RMC Plant c/o Neeraj Jain, Kh. No. 616/2, Vill. Sabhapur, Delhi-94. But as per today's finding unit representative reported the name of the unit as M/s Kamdhenu (G), Kh. No. 616/2, Vill. Sabhapur having its owner Sh. Neeraj Jain.
- ⑥ No wheel washing arrangement found and raw material found uncovered at the site.

9/5/2025
 21 (MCD)
 V.K. [Signature]
 Executive (EN)
 9/5/25
 AE (DTB)
 [Signature]
 BSES
 Navoj Panwar
 Sr. Manager
 09/05/2025
 [Signature]

79

M/s Kamdhenu Cement (G)

23



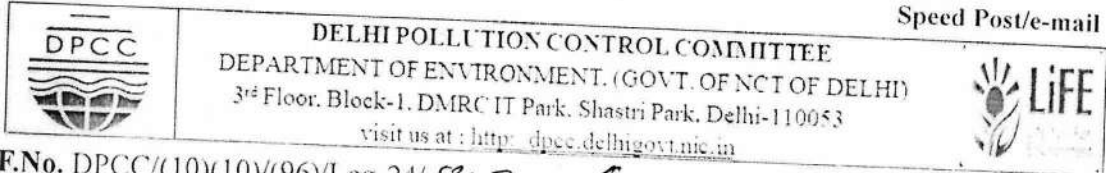
M/s Kamdhenu Cement (G)



Balaji RMC
09.05.2025 12:43
28.74976, 77.246
Altitude: 173m



Balaji RMC
09.05.2025 13:01
28.74962, 77.24661
Altitude: 173m
P6XW-Q98, Sabhapur Extension, Sabhapur, Sonia Vihar, Delhi,
110094



F.No. DPCC/(10)(10)/(96)/Leg-24/ 803-06

Date: 02/07/2025

To,

M/s Kamdhenu Cement (G) C/o Neeraj Jain,
 Kh no. 616/2, Village Sabhapur,
 Delhi-110094.
 (e-mail: kamdhenucementg1@gmail.com)

Subject: Direction/Order for imposition of Environmental Compensation (EC).

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area. under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plants/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, an inspection of RMC plant M/s Kamdhenu Cement (G) C/o Neeraj Jain, Kh No. 616/2, Village Sabhapur, Delhi-110094 was conducted on 04.12.2024 and during inspection it was wrongly reported that the said RMC Plant is operating in the name of M/s Balaji RMC Plant C/o Sh. Neeraj Jain (owner/partner Sh. Neeraj Jain / Sh. Manu Jain), Kh No. 616/2, Village Sabhapur, Delhi-110094 by contact person / unit representative namely Sh. Rocky Rana.

During inspection dated 04.12.2024, following observations/deficiencies were made w.r.t violation of dust mitigation guidelines:

1. Unit found engaged in the activity of RMC Plant without trade effluent discharge without having valid consent from DPCC.
2. Dust collector found installed without adequate stack height.
3. No continuous dust/wind breaking walls of adequate height were provided.
4. Raw material found uncovered.
5. No Cement handling area found provided with channelization & bag house.

O/C

6. No wheel washing arrangement found installed.

And whereas, in view of the deficiency/ non-conformities observed during inspection dated 04.12.2024, a Show Cause Notice for imposition of EC was issued to M/s Balaji RMC Plant C/o Sh. Neeraj Jain on 14.01.2025 followed by confirmation of Direction/Order for imposition of EC on 16.04.2025. Your reply dated 24.01.2025 and 28.04.2025 were considered and found unsatisfactory and misleading.

And whereas, Revenue Department had arranged a joint inspection of the said RMC Plant at the same location, conducted by the joint team comprising of officials from DPCC, MCD, Revenue, DJB and BSES on 09.05.2025. It was reported that RMC plant is being operated in the name of **M/s Kamdhenu Cement (G) C/o Neeraj Jain, Kh No. 616/2, Village Sabhapur, Delhi-110094** (hereinafter referred as the Addressee), having valid consent to operate.

Following observations/deficiencies were made during joint inspection dated 09.05.2025 w.r.t dust pollution control guidelines:

1. Unit found operational but production of RMC was not going on.
2. ECS found installed (Dust Collector) with inadequate stack height and without provisions of platform/ladder/stack.
3. No wheel washing arrangement found and raw material found uncovered at the site
4. Unit has shown electricity bill, GST Registration Certificate and valid DPCC consent order (CTO valid till 18.04.2032) in the name of Kamdhenu Cement (G) having address 616/2, Village Sabhapur, Delhi-110094. However, address in GST certificate differs and mentioned as 616/2, Biharipur, Illaqa Shahdara, North-East Delhi, Delhi-110094.
5. During previous inspection dated 04.12.2024, unit representative disclosed the name of the unit as M/s Balaji RMC Plant C/o Neeraj Jain, Kh. No. 616/2, Village Sabhapur, Delhi-110094. But as per today's finding unit representative reported the name of the unit as M/s Kamdhenu Cement (G), Kh. No. 616/2, Village Sabhapur, Delhi-110094 having its owner Sh. Neeraj Jain.

And whereas, activity carried out by the addressee unit falls under **Green Category** as per DPCC categorization. Further, the addressee unit found non-compliant with respect to the dust pollution control guidelines during inspection conducted on 04.12.2024 and 09.05.2025. As per the extant policy of DPCC dated 30.03.2022, Sector-7 for non-confirming areas you shall be liable to pay lumpsum **Environmental Compensation (EC) of Rs. 4,50,000/-** for non-compliance observed on inspection dated 04.12.2024 during GRAP period and lumpsum **Environmental Compensation (EC) of Rs. 2,25,000/-** for non-compliance observed during joint inspection on 09.05.2025 (**Total Rs. 6,75,000/-**).

Now therefore, the Competent Authority in DPCC has decided to issue a fresh direction /order for imposition of EC in suppression of the earlier direction/order for imposition of EC dated 16.04.2025, as the M/s Balaji RMC Plant and M/s Kamdhenu Cement (G) are the same establishment/unit and again found violating the dust pollution control guidelines during joint inspection dated 09.05.2025.

In view of the above, the Competent Authority, DPCC has decided to confirm the said Environmental Compensation (EC) of Rs. Six Lakh Seventy Five Thousand (Rs. 6,75,000/-), and you are hereby directed to deposit the **Environmental Compensation (EC) of Rs.**

6,75,000/- (Rupees Six Lakh Seventy-Five Thousand Only) in the form of a Demand Draft (DD) in favour of the Delhi Pollution Control Committee within 15 days from the issuance of this direction/order, failing which, necessary action shall be taken as per law.

This is being issued as per the approval of Competent Authority, DPCC.

Meghraj
Singh
Rawat



Digitally signed by
Meghraj Singh
Rawat
Date: 2025.07.02
17:04:03 +05'30'

SEE, CMC-1

Encl: As above.

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-**
2. **Incharge, IT Cell** with the request to upload on the website of DPCC.
3. **Master file, CMC-1.**

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, Block-1, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhi.govt.nic.in	Speed Post/e-mail 
	F.No. DPCC/(10)(10)/(96)/Leg-24/797-802	

Date: 02/07/2025

To,

M/s Kamdhenu Cement (G) C/o Neeraj Jain,
 Kh no. 616/2, Village Sabhapur,
 Delhi-110094.
 (e-mail: kamdhenucementg1@gmail.com)

Subject: Direction for closure u/s 31 (A) of the Air (Prevention and Control of Pollution) Act, 1981 as amended to date

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198 (E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (1) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plants/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, an inspection of RMC plant M/s Kamdhenu Cement (G) C/o Neeraj Jain, Kh No. 616/2, Village Sabhapur, Delhi-110094 was conducted on 04.12.2024 and during inspection it was wrongly reported that the said RMC Plant is operating in the name of M/s Balaji RMC Plant C/o Sh. Neeraj Jain (owner/partner Sh. Neeraj Jain / Sh. Manu Jain), Kh No. 616/2, Village Sabhapur, Delhi-110094 by contact person / unit representative namely Sh. Rocky Rana.

During inspection dated 04.12.2024, following observations/deficiencies were made w.r.t violation of dust mitigation guidelines:

1. Unit found engaged in the activity of RMC Plant without trade effluent discharge without having valid consent from DPCC.
2. Dust collector found installed without adequate stack height.
3. No continuous dust/wind breaking walls of adequate height were provided.
4. Raw material found uncovered.

o/c
1

5. No Cement handling area found provided with channelization & bag house.
6. No wheel washing arrangement found installed.

And whereas, in view of the deficiency/ non-conformities observed during inspection dated 04.12.2024, a Show Cause Notice for Closure was issued to M/s Balaji RMC Plant C/o Sh. Neeraj Jain on 14.01.2025 followed by confirmation of Direction for Closure on 16.04.2025. Your reply dated 24.01.2025 and 28.04.2025 were considered and found unsatisfactory and misleading.

And whereas, Revenue Department had arranged a joint inspection of the said RMC Plant at the same location, conducted by the joint team comprising of officials from DPCC, MCD, Revenue, DJB and BSES on 09.05.2025. It was reported that RMC plant is operated in the name of **M/s Kamdhenu Cement (G) C/o Neeraj Jain, Kh No. 616/2, Village Sabhapur, Delhi-110094** (hereinafter referred as the Addressee), having valid consent to operate. Following observations/deficiencies were made during joint inspection dated 09.05.2025 w.r.t dust pollution control guidelines:

1. Unit found operational but production of RMC was not going on.
2. ECS found installed (Dust Collector) with inadequate stack height and without provisions of platform/ladder/stack.
3. No wheel washing arrangement found and raw material found uncovered at the site
4. Unit has shown electricity bill, GST Registration Certificate and valid DPCC consent order (CTO valid till 18.04.2032) in the name of Kamdhenu Cement (G) having address 616/2, Village Sabhapur, Delhi-110094. However, address in GST certificate differs and mentioned as 616/2, Biharipur, Illaqa Shahdara, North-East Delhi, Delhi-110094.
5. During previous inspection dated 04.12.2024, unit representative disclosed the name of the unit as M/s Balaji RMC Plant C/o Neeraj Jain, Kh. No. 616/2, Village Sabhapur, Delhi-110094. But as per todays finding unit representative reported the name of the unit as M/s Kamdhenu Cement (G), Kh. No. 616/2, Village Sabhapur, Delhi-110094 having its owner Sh. Neeraj Jain.

Further, the addressee unit is found non-compliant with respect to the dust pollution control guidelines during inspection conducted on 04.12.2024 and 09.05.2025.

Now therefore, the Competent Authority in DPCC has decided to issue a fresh Closure Direction u/s 31(A) of Air (Prevention and Control of Pollution) Act, 1981 in suppression of the Closure Direction dated 16.04.2025, as the M/s Balaji RMC Plant and M/s Kamdhenu Cement (G) are the same establishment/unit and again found violating the dust pollution control guidelines during joint inspection dated 09.05.2025. It is also decided to issue the following directions:

1. That you (the addressee unit) shall close your unit with immediate effect.
2. That the concerned Sub Divisional Magistrate shall ensure effective closure of the addressee unit with immediate effect.
3. That the concerned authority in BSES shall disconnect the electricity/power supply connection of the addressee unit or used by the unit of the addressee unit with immediate effect.
4. That the concerned authority in DJB shall disconnect the water supply connection of the addressee unit with immediate effect.

You shall be liable for penal action under the provision of said Acts in case of violation of above said directions.

This is being issued as per the approval of Competent Authority, DPCC.

Meghraj
Singh
Rawat

Digitally signed by
Meghraj Singh Rawat
Date: 2025.07.02
17:00:38 +05'30'

SEE, CMC-1

Encl: As above.

Copy to:

1. **The District Magistrate (North East), K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093** –with a request to take necessary action for effective closure of the addressee unit with immediate effect and submit the compliance report within 15 days of issuance of these directions.
2. **The Member (Water Supply), Delhi Jal Board, Varunalaya Phase-II, Jhandewalan, New Delhi-110055** - with a request to disconnect the water supply to the addressee unit with immediate effect and submit the compliance report within 15 days of issuance of these directions.
3. **The General Manager, BSES Yamuna Power Ltd., 3rd Floor, Shakti Kiran Building, Karkardooma, Delhi-110032** - with a request to disconnect the power supply to the addressee unit with immediate effect and submit the compliance report within 15 days of issuance of these directions.
4. **Incharge, IT Cell** with the request to upload on the website of DPCC.
5. **Master file, CMC-1.**

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DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASIMERE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

31

Inspection Report

Annexure-5 (Colly)

1. Name & Address of the Unit : M/s. ENPEELAN
 Ph. No. - 434, 435, 436,
 Village, Sabhapur, Delhi-94.
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Anshul Gupta
 9313402732
3. Date of Inspection : 04/12/2024
4. Name & Designation of the Persons contacted at the industry : Sh. Anshul Gupta
5. Kind of Industry : R.M.C. Plant w/o Trade effluent
6. Product & Capacity : 40 m³/day
7. Main Raw Materials : Aggregates, Sand, Cement
8. Water Polluting : Yes/No ETP Installed : Yes/No
9. Air Pollution : Yes/No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.) = 3m (Above R.L.)
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent
 (b) Unit connected to Conveyance System: Yes/No ^{N/A}
 (c) Discharging into... Sewer
13. Status of Consent (If Any) : C.T.D. (Green) (G.F.F. 3.61) (G.F. 2.12.96)
 valid upto 21.12.2031
14. D.G. Set(s) (if Any) → CPCB-IV : No. of Capacity 17.5 KVA. Acoustic: Yes/No
 Stack Height = 5m (Above G.L.) (Above RL)
 = 4600 rpm
15. Plot Area : = 12.15
16. Labour : Silos - 03
17. Machinery :

18. Detail of Power Connection : C.A. No. 350985980
19. Whether Unit found in Operation : Yes/No
20. Status of Registration under Plastic Waste Management Rules, 2016 :
21. Whether Generating Hazardous Waste : Yes/No
22. Details about Hazardous Waste :
- (a) Status of Authorization (if any) :
- (b) Display Board Provided : Yes/No
- (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
- (d) Whether container marked with specified label : Yes/No
- (e) Whether container stored kept in an isolated area : Yes/No
- (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
- (g) Whether date on which storage began indicated on each container : Yes/No
- (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
- (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
- (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
- (k) Quantity (Ton/Annum) :

Remarks (if Any)

- 1) Unit found engaged in the activity of RMC Plant and found non-operational during inspection with valid CTO (Green) upto 21.12.2031. However, Unit representative Sh. Anshul Gupta reported that, RMC plant (said unit) operates at night only as this unit is supplier of RMC to DMRC & NCRTC ongoing projects.
- 2) Dust collector found was installed without adequate stack height & provisions of ladder/platform/stack for stack monitoring therefore, no stack monitoring could be done. However, Noise monitoring for 01 DG set of 125 KVA was conducted during inspection.

Signatures, Name & Designation of Inspecting officials.

2

Sh. Anshul Gupta
SA, Air Lab.

Sh. Jyoti
Trainee
(Air Lab)

Conditions for effectively control air and water pollution by RMCs:

- | | |
|--|--|
| 1. Whether continuous dust /wind breaking walls are of at least 3 meters above the maximum height of heap? | YES/NO ✓ |
| 2. Whether conveyer belts for transferring raw materials is properly covered. | YES/NO No conveyer belt system installed as material transfer was done by bucket system. |
| 3. Whether cement handling area is provided with proper channelization of air borne particles of cement and trapping in the bag houses? | YES/NO ✓ |
| 4. Whether all vehicles including vehicles carrying raw material/ ready mix concrete cleaned and wheel are washed before leaving the site of RMC unit. | YES/NO ✓ |
| 5. Whether all vehicles carrying raw materials like aggregates, dust, cement etc is fully covered and protected so as to ensure dust from these materials does not become air borne during transportation. | YES/NO ✓ |
| 6. Whether raw material especially stone dust stored at site is fully covered / keep wet all the time to avoid dust particles air borne | YES/NO ✓ |
| 7. Whether roads, inside the RMC plant is paved with cement concrete /asphaltic concrete and cleaned on regular basis. | YES/NO ✓ |
| 8. Whether fine nozzle system is provided for sprinkling the water to maintain the area dust free | YES/NO ✓ |
| 9. Whether every worker working at RMC plant site provided with dust mask to prevent inhalation of dust particles | YES/NO No such working workers observed at site during inspection as plant found non-operational |
| 10. Whether unpaved surfaces and area with loose soil is adequately sprinkled with water to keep wet always. | YES/NO ✓ |

Remarks (If Any):

Shobhit
T.E.I.
S.P. Singh
Hobbi,
JEE, CPE-III - Arvind Kumar
SB, Air Lab



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

(Visit us at <https://www.dpccomms.nlc.in>)

CONSENT ORDER

Certificate No. :G-21296

Name of the unit	:	ENPEECON
Address	:	KH NO. 434,435,436 VILLAGE SABHAPUR,DELHI-94, Ready Mix Concrete Plant, Delhi - 110094
Consent Order No	:	DPCC/CMC/2021/6977361
Date of issue	:	22/12/2021
Product/Activity	:	Ready Mix Concrete Plants (without trade effluent discharge)
Manufacturing Activities	:	READY MIX CONCRETE PLANT
Category Name	:	[GREEN]
Prouct Capacity	:	40 Cubic Meters/Day

This Renewal of Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **GREEN** Category. This is being issued with reference to your application id 6977361 valid from 22/12/2021 to 21/12/2031.

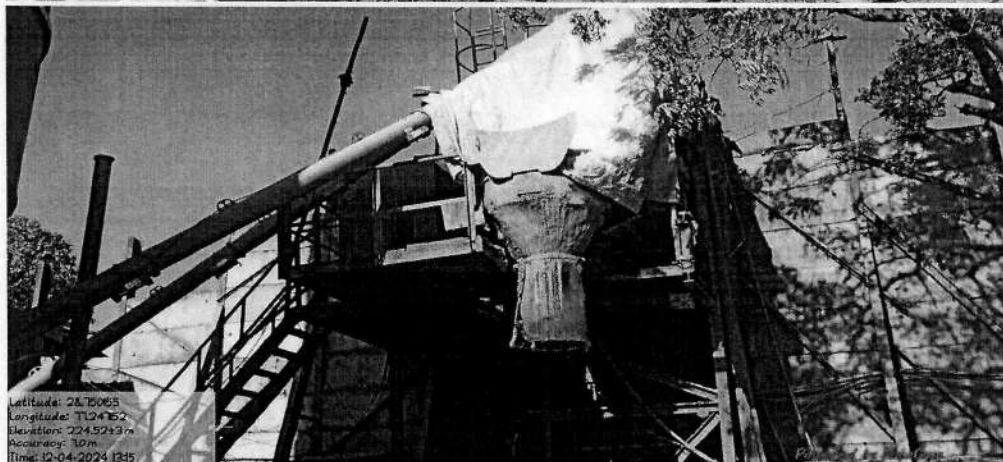
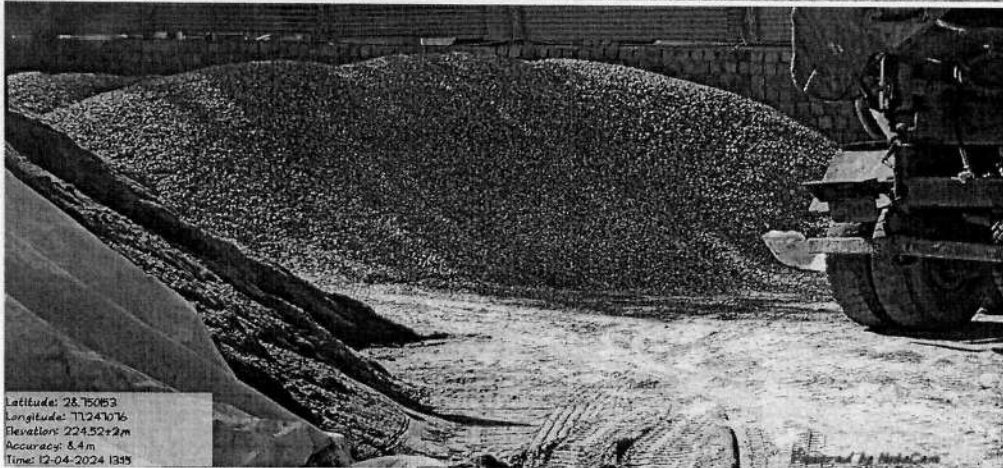
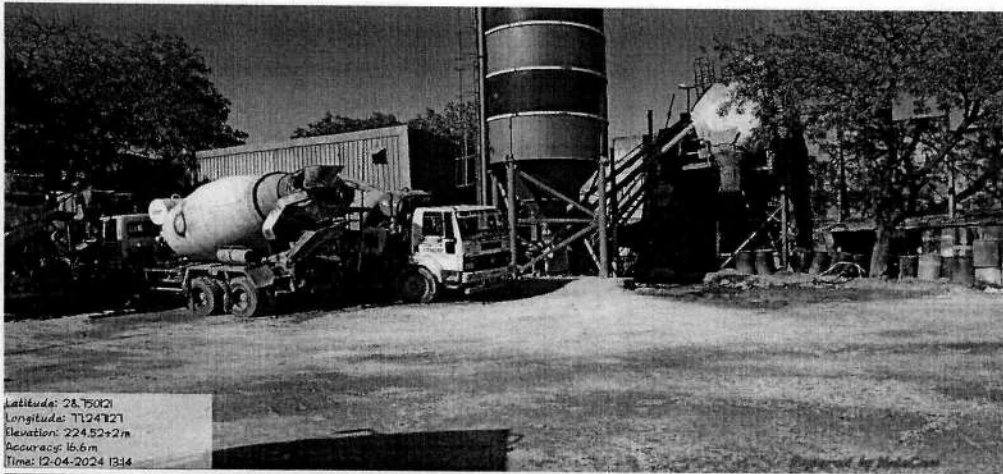
All terms and conditions stipulated in earlier granted consent to operate shall remain same..

This is system generated and does not require any authentication/ signature.

Name of the Unit: M/s ENPEECON, Kh. No. 434, 435, 436, Village Sabhapur, Delhi- 110094



Date of Inspection: 04.12.2024

35



Annexure-6

37

	DELHI POLLUTION CONTROL COMMITTEE	
	DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, B-Block, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	

By Speed Post

F. No. DPCC/(10)/(10)/(96)/Leg-24/ 169-171

Dated: 16/4/25

To,

**M/s ENPEECON
KH NO. 434,435,436,
VILLAGE SABHAPUR,
DELHI-110094.**

Subject: Order for imposition of Environmental Compensation (EC).

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plant/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, the Hon'ble National Green Tribunal (NGT) in OA No. 1175/2024 in the matter of "Vikas Tiwari Vs. GNCTD & Ors" has issued an order dated 23.09.2024 and directed Delhi Pollution Control Committee (DPCC) to look into the matter, ascertain the correct factual position at the ground level and take appropriate remedial action.

And whereas, an inspection of the RMC plant namely **M/s ENPEECON, KH NO. 434,435,436, VILLAGE SABHAPUR, DELHI-110094** (*hereinafter referred as addressee*) was carried out by the officials of DPCC on 04.12.2024 and following observations/non-conformities were made w.r.t. dust pollution control guidelines at your project/site:

1. Dust collector found installed without adequate stack height.

2. No continuous dust/wind breaking walls of adequate height were provided.
3. Raw material found uncovered.
4. Cement handling area found not provided with channelization & bag house.
5. No wheel washing arrangement found installed.

And whereas, a Show Cause Notice for Environmental Compensation (EC) of Rs. Four Lakh Fifty Thousand (Rs. 4,50,000/-) was issued to you vide office letter (F. No. **DPCC/(10)/(10)/(96)/Leg-24/5085**) dated 14.01.2025, directing you to submit your reply within 15 days from the issuance of the said SCN.

And whereas, the addressee unit has submitted its reply in response to the Show Cause Notice dated **14.01.2025**, which was examined and found unsatisfactory.

And whereas, the Competent Authority, DPCC has decided to confirm the EC of amount **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** for the deficiencies observed during inspection by the officials of DPCC at above said site.

Now therefore, you are hereby directed to deposit Environmental Compensation (EC) of **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this direction/order. Failing which, necessary action shall be taken as per law.

This is being issued with the approval of the Competent Authority, DPCC.


M.S. Rawat
SEE, CFC-1

Copy to:

1. **The District Magistrate (North-East),** K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Master file, CFC-1.



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT & FORESTS, GOVT. OF DELHI
4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

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Inspection Report

Annexure-7

1. Name & Address of the Unit : M/s. M/s. Kamalherms Cement
CM/s Shri Ram Ready Mix
Concrete Pvt. Ltd.) Kh. No.
616/2, Village Sahrapur, Delhi-94.
2. Owner/ Partner's Name & Contact
Details(Phone & E-mail) : Sh. Rakesh Gupta
3. Date of Inspection : 24/12/2024
4. Name & Designation of the Persons
contacted at the industry : Sh. Sagar (Care Taker)
8700664403
5. Kind of Industry : R.M.C. Plant w/p. trade effluent
6. Product & Capacity : 48 m³/d
7. Main Raw Materials : Aggregates, Sand, Cement
8. Water Polluting : Yes/No ✓ ETP Installed : Yes/No
9. Air Pollution : Yes/No ✓ ECS Installed : Yes/No
10. Details of Stack Height Dust Collector
(Furnace/Boilers/Others) (Above G.L.) 3m. (Above R.L.)
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into... sewer
13. Status of Consent (if Any) : C.T.O. (Paper) (F.O. 55.839) (G-21486)
Valid upto 09.01.2032
14. D.G. Set(s) (if Any) : No...Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 5100 sq. yard
16. Labour : 4-5
17. Machinery : Silos - 04

40

- C.A.No. - 15.1353113.....
- 18. Detail of Power Connection : Yes/No ✓
 - 19. Whether Unit found in Operation : Yes/No ✓
 - 20. Status of Registration under Plastic Waste Management Rules, 2016 :
 - 21. Whether Generating Hazardous Waste : Yes/No ✓
 - 22. Details about Hazardous Waste :
 - (a) Status of Authorization (if any) :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

- 1) Unit is a RMC plant found non-operational due to ongoing GRAP-4, during inspection, with valid CTO (Green) upto 09.01.2032 in the name of M/s. Raandheme Cement.
- 2) Unit found non-operational and no provisions for stack monitoring of dust collector were provided, therefore, no air monitoring of stack could be done and due to the same reasons noise monitoring could not be done during inspection.

Handwritten initials

Signatures, Name & Designation of Inspecting officials.
 [Signature] Inspecting Officer, CPC-VII
 [Signature] Asst. Insp. SA, Air Lab

Conditions for effectively control air and water pollution by RMCs:

1. Whether continuous dust /wind breaking walls are of at least 3 meters above the maximum height of heap? YES/ NO ✓
2. Whether conveyer belts for transferring raw materials is properly covered. YES/ NO ✓
3. Whether cement handling area is provided with proper channelization of air borne particles of cement and trapping in the bag houses? YES/ NO ✓
4. Whether all vehicles including vehicles carrying raw material/ ready mix concrete cleaned and wheel are washed before leaving the site of RMC unit. YES/ NO ✓
5. Whether all vehicles carrying raw materials like aggregates, dust, cement etc is fully covered and protected so as to ensure dust from these materials does not become air borne during transportation. YES/ NO No such vehicle observed at site during inspection
6. Whether raw material especially stone dust stored at site is fully covered / keep wet all the time to avoid dust particles air borne YES/ NO ✓
7. Whether roads, inside the RMC plant is paved with cement concrete /asphaltic concrete and cleaned on regular basis. YES/ NO ✓
8. Whether fine nozzle system is provided for sprinkling the water to maintain the area dust free YES/ NO ✓
9. Whether every worker working at RMC plant site provided with dust mask to prevent inhalation of dust particles YES/ NO No such working workers observed at site as plant found non-operational during inspection.
10. Whether unpaved surfaces and area with loose soil is adequately sprinkled with water to keep wet always. YES/ NO ✓

Remarks (if Any):

(Handwritten signature)



98 DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)
4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

(42)

(Visit us at <https://www.dpcccomms.nic.in>)

CONSENT ORDER

Certificate No. :G-21486

Name of the unit	:	KAMDHENU CEMENT
Address	:	KH NO. 616 2, VILLAGE SABHAPUR, DELHI-110094, Permitted Industrial Units, Delhi - 110094
Consent Order No	:	DPCC/CMC/2022/7055839
Date of issue	:	10/01/2022
Product/Activity	:	Ready Mix Concrete Plants (without trade effluent discharge)
Manufacturing Activities	:	READY MIX CONCRETE WITHOUT TRADE EFFLUENT
Category Name	:	[GREEN]
Prouct Capacity	:	50 Cubic Meters/Day

This Renewal of Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **GREEN** Category. This is being issued with reference to your application id 7055839 valid from 10/01/2022 to 09/01/2032.

All terms and conditions stipulated in earlier granted consent to operate shall remain same..

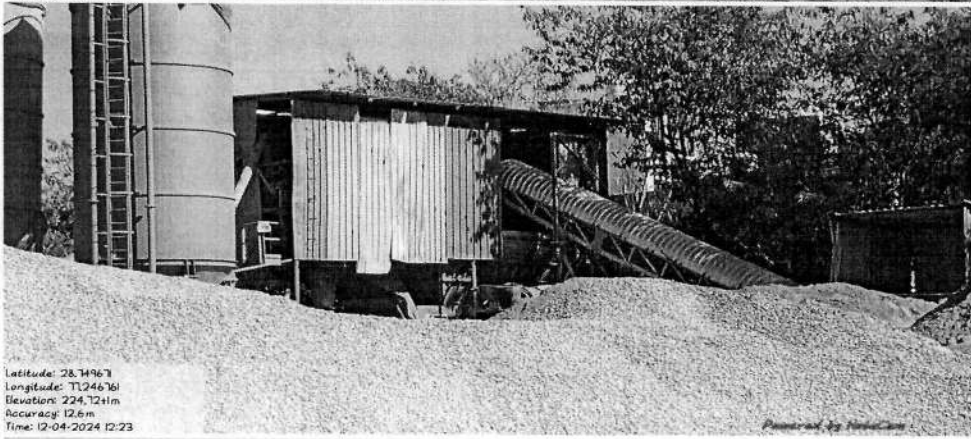
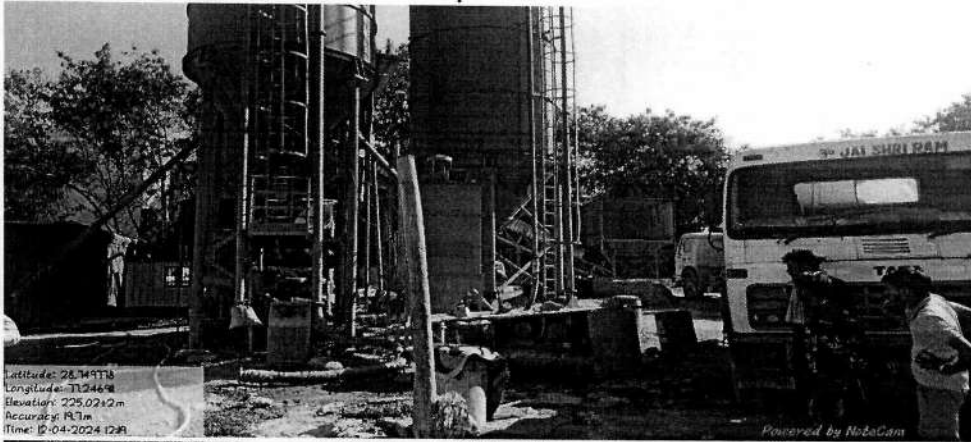
This is system generated and does not require any authentication/ signature.

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Name of the Unit: M/s Kamdhenu Cement (M/s Shree Ram RMC Plant), Kh. No. 616/2, Village Sabhapur, Delhi- 110094

Date of Inspection: 04.12.2024

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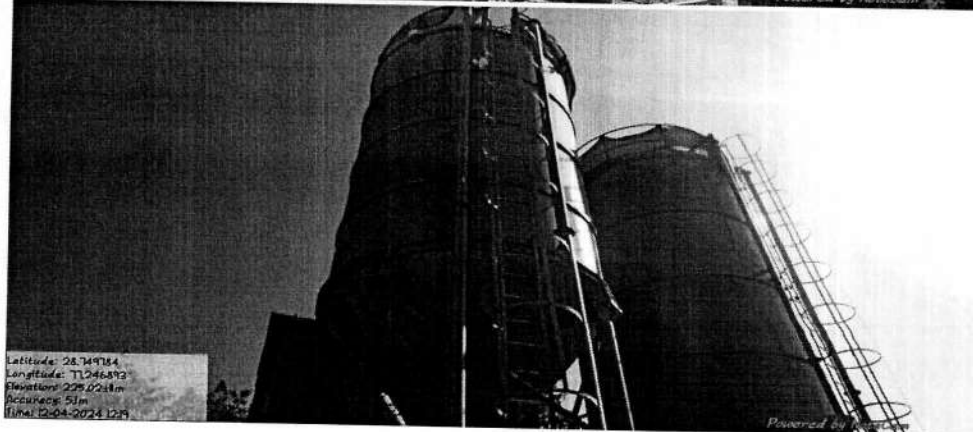
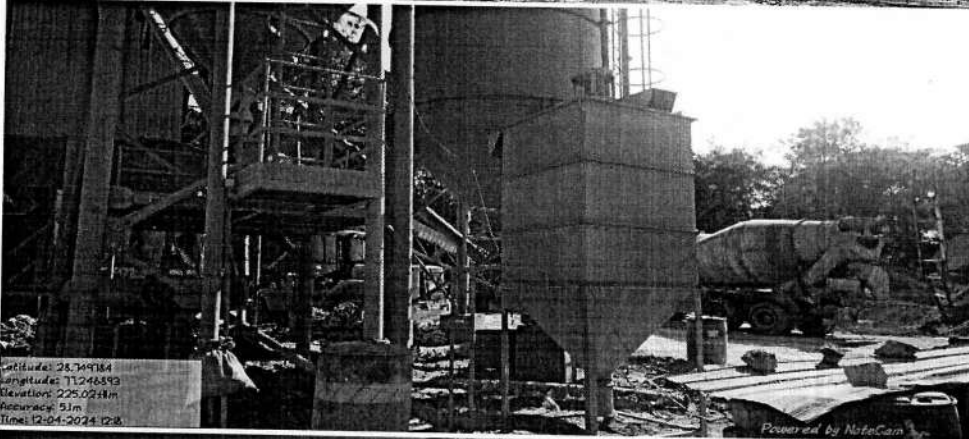
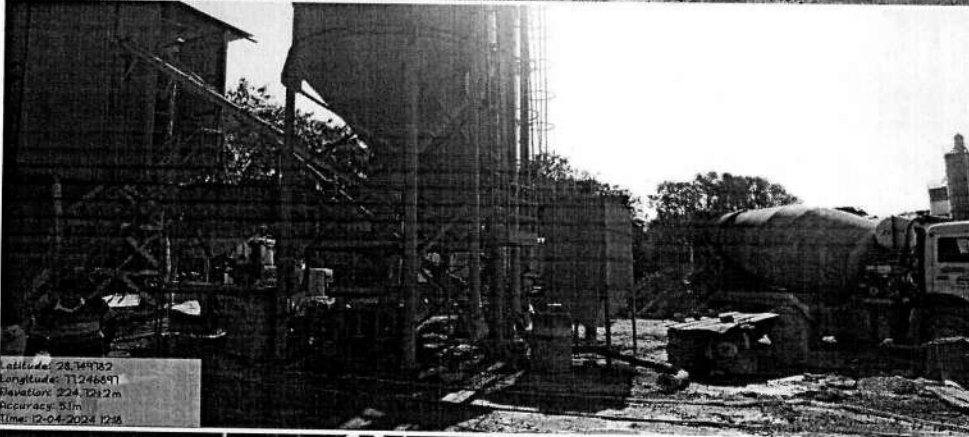


101

Name of the Unit: M/s Kamdhenu Cement (M/s Shree Ram RMC Plant), Kh. No. 616/2, Village Sabhapur, Delhi- 110094

Date of Inspection: 04.12.2024

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Annexure-8

By Speed Post

	<p style="text-align: center;">DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3rd Floor, B-Block, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in</p>	
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F. No. DPCC/(10)/(10)/(96)/Leg-24/ 175-177

Dated: 16/4/25

To,

**M/s KAMDHENU
CEMENT
(M/s Shree Ram Ready
Mix Concrete Pvt. Ltd.)
KH NO. 616/2,
VILLAGE SABHAPUR,
DELHI-110094.**

Subject: Order for imposition of Environmental Compensation (EC).

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plant/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, the Hon'ble National Green Tribunal (NGT) in OA No. 1175/2024 in the matter of "Vikas Tiwari Vs. GNCTD & Ors" has issued an order dated 23.09.2024 and directed Delhi Pollution Control Committee (DPCC) to look into the matter, ascertain the correct factual position at the ground level and take appropriate remedial action.

And whereas, an inspection of RMC plant namely **M/s KAMDHENU CEMENT (M/s Shree Ram Ready Mix Concrete Pvt. Ltd.) KH NO. 616/2, VILLAGE SABHAPUR, DELHI-110094** (hereinafter referred as addressee) was carried out by the officials of DPCC on 04.12.2024 and following observations/non-conformities were made

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w.r.t. dust pollution control guidelines at your project/site:

1. Dust collector found installed without adequate stack height.
2. No continuous dust/wind breaking walls of adequate height were provided.
3. Raw material found uncovered.
4. Cement handling area found not provided with channelization & bag house.
5. No wheel washing arrangement found installed.

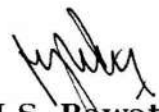
And whereas, a Show Cause Notice for Environmental Compensation (EC) of Rs. Four Lakh Fifty Thousand (Rs. 4,50,000/-) was issued to you vide office letter (**F. No. DPCC/(10)/(10)/(96)/Leg-24/5086**) dated 14.01.2025, directing you to submit your reply within 15 days from the issuance of the said SCN.

And whereas, the addressee unit has submitted its reply in response to the Show Cause Notice dated **14.01.2025**, which was examined and found unsatisfactory.

And whereas, the Competent Authority in DPCC has decided to confirm the EDC of amount **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** for the deficiencies observed during inspection by the officials of DPCC at above said site.

Now therefore, you are hereby directed to deposit Environmental Damage Compensation (EDC) of **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this direction/order. Failing which, necessary action shall be taken as per law.

This is being issued with the approval of the Competent Authority, DPCC.


M.S. Rawat
SEE, CFC-1

Copy to:

1. **The District Magistrate (North-East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Master file, CFC-1.

Amexure-9

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DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

(Visit us at <https://www.dpccocmms.nic.in>)

CONSENT ORDER

Certificate No. :G-21755

Name of the unit	NDCON CONSTRUCTIONS
Address	KH NO. 427, VILLAGE SABHAPUR, DELHI-94, Permitted Industrial Units, Delhi - 110094
Consent Order No	DPCC/CMC/2022/7277379
Date of issue	28/01/2022
Product/Activity	Ready Mix Concrete Plants (without trade effluent discharge)
Manufacturing Activities	READY CONCRETE MIX WITHOUT TRADE EFFLUENT
Category Name	[GREEN]
Product Capacity	40 Cubic Meters/Day

This Renewal of Consent to Operate is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under GREEN Category. This is being issued with reference to your application id 7277379 valid from 28/01/2022 to 27/01/2032.

All terms and conditions stipulated in earlier granted consent to operate shall remain same.

This is a computer generated document and does not require any authentication/signature.

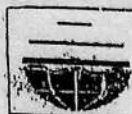
Conditions for effectively control air and water pollution by RMCs:

- | | |
|--|--|
| 1. Whether continuous dust /wind breaking walls are of at least 3 meters above the maximum height of heap? | YES/ NO ✓ |
| 2. Whether conveyer belts for transferring raw materials is properly covered. | YES/ NO ✓ |
| 3. Whether cement handling area is provided with proper channelization of air borne particles of cement and trapping in the bag houses? | YES/ NO ✓ |
| 4. Whether all vehicles including vehicles carrying raw material/ ready mix concrete cleaned and wheel are washed before leaving the site of RMC unit. | YES/ NO ✓ |
| 5. Whether all vehicles carrying raw materials like aggregates, dust, cement etc is fully covered and protected so as to ensure dust from these materials does not become air borne during transportation. | YES/ NO No such vehicle observed on site during inspection. |
| 6. Whether raw material especially stone dust stored at site is fully covered / keep wet all the time to avoid dust particles air borne | YES/ NO ✓ |
| 7. Whether roads, inside the RMC plant is paved with cement concrete /asphaltic concrete and cleaned on regular basis. | YES/ NO ✓ |
| 8. Whether fine nozzle system is provided for sprinkling the water to maintain the area dust free | YES/ NO ✓ |
| 9. Whether every worker working at RMC plant site provided with dust mask to prevent inhalation of dust particles | YES/ NO No such working workers observed at site during inspection as plant found non-operational. |
| 10. Whether unpaved surfaces and area with loose soil is adequately sprinkled with water to keep wet always. | YES/ NO ✓ |

Remarks (if Any):

Amk
(ABHISHEK)

Delhi
SEE, ECE-VII
Anil Kumar
SA, Air Lab



DELHI POLLUTION CONTROL COMMITTEE
DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
4th & 5th FLOOR ISBT BUILDING KASHMERE GATE DELHI-6
visit us at : <http://dpcc.delhigovt.nic.in>

Inspection Report

1. Name & Address of the Unit : M/s N.D.C.O.N. Construction.
Hq. No. - 477, Village.....
Sakshapur, Delhi-94.....
2. Owner/ Partner's Name & Contact Details (Phone & E-mail) : Sh. Nitish Gupta.....
3. Date of Inspection : 04/12/2024.....
4. Name & Designation of the Persons contacted at the industry : Sh. Ashish (Manager)....
8307714177.
5. Kind of Industry : BMC Plant without trade eff.
6. Product & Capacity : ~ 35 m³/d.....
7. Main Raw Materials : Dust, Sand, Aggregate, Cement
8. Water Polluting : Yes/No : ETP Installed : Yes/No
9. Air Pollution : Yes/No : ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity.....
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others.
B. Effluent Discharge : (a) Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No
(c) Discharging into.... Sewer.....
13. Status of Consent (If Any) : CTO (Green) (7277379) (G-21755)
valid upto 27.01.2032.
14. D.G. Set(s) (if Any) : No.... Capacity..... KVA. Acoustic: Yes/No
Stack Height..... (Above G.L.)..... (Above R.L.)
15. Plot Area : ~ 4500 Sqm.....
16. Labour : ~ 5-6.....
17. Machinery : Silos - 03.....

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- 18. Detail of Power Connection : C.A.No. 358929716.....
- 19. Whether Unit found in Operation : Yes/No ✓
- 20. Status of Registration under Plastic Waste Management Rules, 2016 :
- 21. Whether Generating Hazardous Waste : Yes/No ✓
- 22. Details about Hazardous Waste :
 - (a) Status of Authorization (if any) :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

1) During inspection unit found engaged in the activity of RMC Plant and found non-operational due to ongoing GRAP-4, with having valid CTO (Green) upto 27.01.2032.

2) No stack monitoring and noise monitoring could be conducted as the unit found non-operational due to GRAP-4 & no provisions of platform/ladder were provided on dust collector for stack monitoring.

(Signature)
 (ABHISHEK)

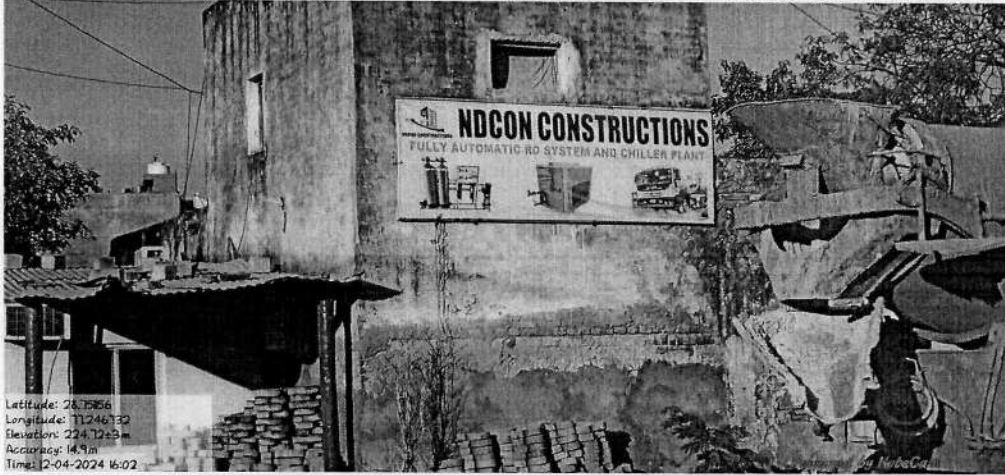
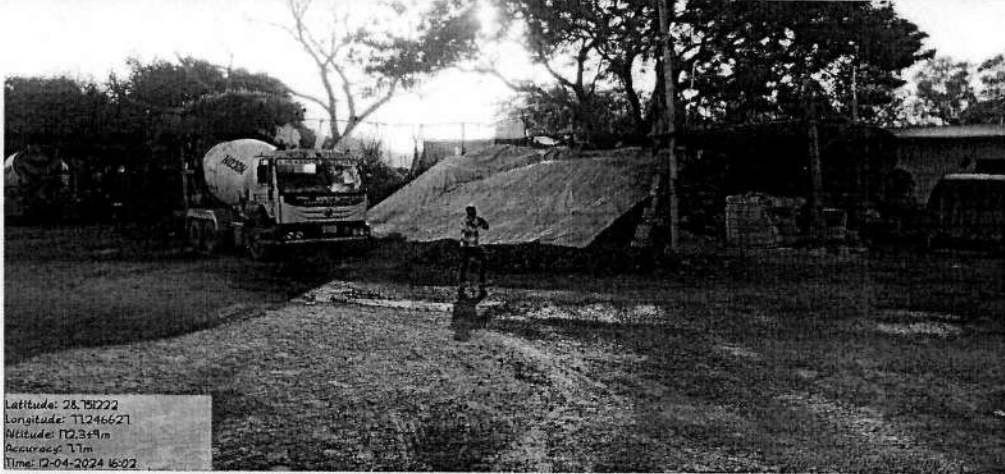
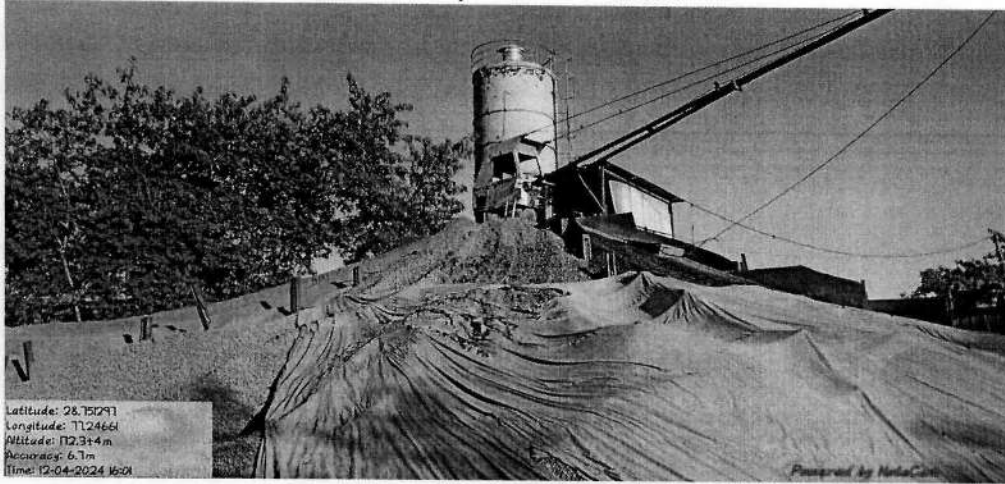
2 Signatures, Name & Designation of Inspecting Officials.
(Signature) *(Signature)*
 JES, CP & VII
 Anand Kumar
 SA, Air Lab
 Sushil
 TTE (A) 1687

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Name of the Unit: M/s NDCON Constructions, Kh. No. 427, Village Sabhapur, Delhi-110094

Date of Inspection: 04.12.2024

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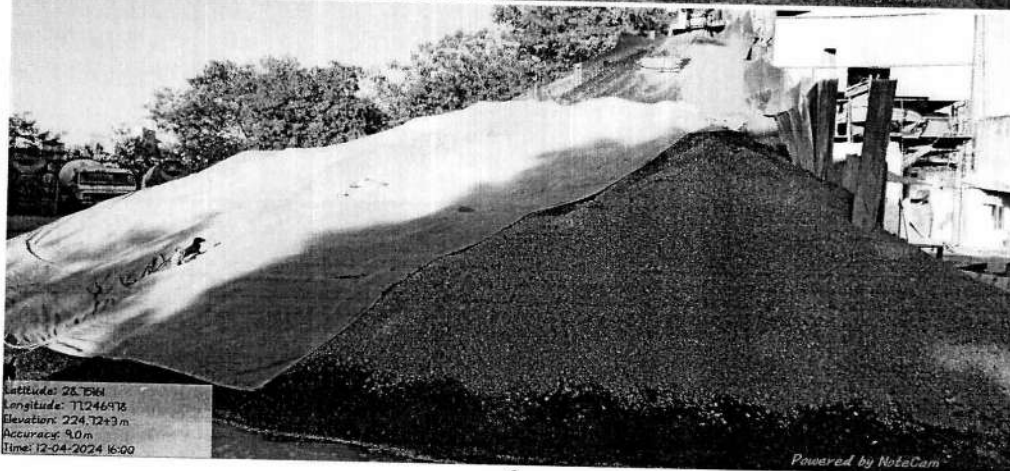
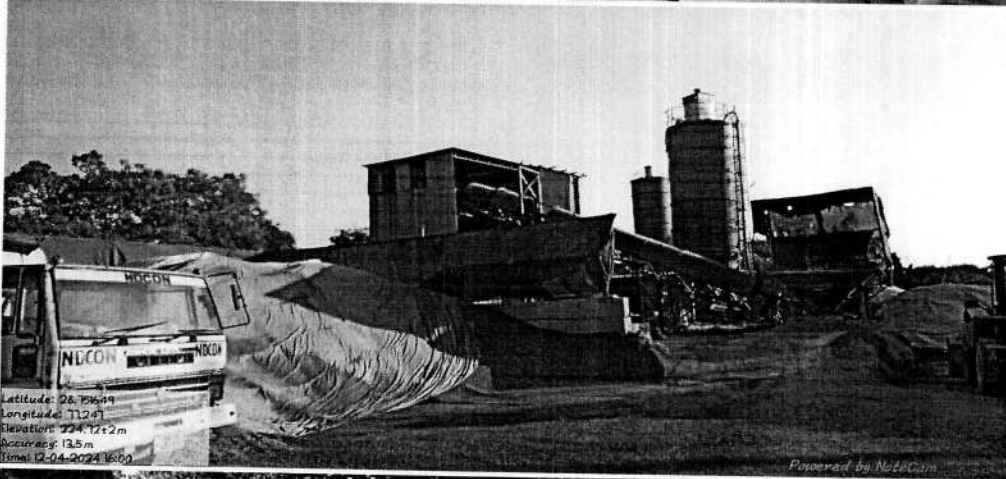


109

Name of the Unit: M/s NDCON Constructions, Kh. No. 427, Village Sabhapur, Delhi-110094




Date of Inspection: 04.12.2024

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Annexure-10

	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT, (GOVT. OF NCT OF DELHI) 3 rd Floor, B-Block, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delhigovt.nic.in	By Speed Post 	
	F. No. DPCC/(10)/(10)/(96)/Leg-24/ 166-168	Dated: 16/4/25	

To,

M/s **NDCON**
CONSTRUCTIONS
KH NO. 427,
VILLAGE SABHAPUR,
DELHI-110094.

Subject: Order for imposition of Environmental Compensation (EC).

Whereas, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plant/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, the Hon'ble National Green Tribunal (NGT) in OA No. 1175/2024 in the matter of "Vikas Tiwari Vs. GNCTD & Ors" has issued an order dated 23.09.2024 and directed Delhi Pollution Control Committee (DPCC) to look into the matter, ascertain the correct factual position at the ground level and take appropriate remedial action.

And whereas, an inspection of RMC plant namely M/s **NDCON CONSTRUCTIONS, KH NO. 427, VILLAGE SABHAPUR, DELHI-110094** (*hereinafter referred as addressee*) was carried out by the officials of DPCC on 04.12.2024 and following observations/non-conformities were made w.r.t. dust pollution control guidelines at your project/site:

S-5

1. Dust collector found installed without adequate stack height.
2. No continuous dust/wind breaking walls of adequate height were provided.
3. Raw material found uncovered.
4. No wheel washing arrangement found installed.

And whereas, a Show Cause Notice for Environmental Compensation (EC) of Rs. Four Lakh Fifty Thousand (Rs. 4,50,000/-) was issued to you vide office letter (**F. No. DPCC/(10)/(10)/(96)/Leg-24/5087**) dated 14.01.2025, directing you to submit your reply within 15 days from the issuance of the said SCN.

And whereas, the addressee unit has submitted its reply in response to the Show Cause Notice dated **14.01.2025**, which was examined and found unsatisfactory.

And whereas, the Competent Authority in DPCC has decided to confirm the EDC of amount **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** for the deficiencies observed during inspection by the officials of DPCC at above said site.

Now therefore, you are hereby directed to deposit Environmental Damage Compensation (EDC) of **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this direction/order. Failing which, necessary action shall be taken as per law.

This is being issued with the approval of the Competent Authority, DPCC.



M.S. Rawat
SEE, CFC-1

Copy to:

1. **The District Magistrate (North-East),** K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Master file, CFC-1.



DELHI POLLUTION CONTROL COMMITTEE
 DEPARTMENT OF ENVIRONMENT (GOVT. OF NCT OF DELHI)
 4th & 5th FLOOR ISEI BUILDING KASHMIRE GATE DELHI-6
 visit us at : <http://dpcc.delhigovt.nic.in>

Inspection Report

Annexure-11

1. Name & Address of the Unit : M/s Vinod Kumar R.M.C. Plant
(or M/s VKRMC), F.No. 434,
Village, Sakshapur, Delhi-94
2. Owner/ Partner's Name & Contact Details(Phone & E-mail) : Sh. Jatin Gupta (9899948775)
3. Date of Inspection : 04/12/2024
4. Name & Designation of the Persons contacted at the industry : Sh. Pappu Singh (Manager)
5. Kind of Industry : R.M.C. Plant with trade effluent
6. Product & Capacity : 37 m³/d
7. Main Raw Materials : Dust, aggregate, Cement
8. Water Polluting : Yes/No No ETP Installed : Yes/No
9. Air Pollution : Yes/No No ECS Installed : Yes/No
10. Details of Stack Height (Furnace/Boilers/Others) : (Above G.L.)..... (Above R.L.).....
11. Type of Fuel Used : Electricity
12. A. Source of Water Supply : DJB/NDMC/DSIIDC/Borewell/Tankers/Others
- B. Effluent Discharge : (a) Domestic/ Trade Effluent Domestic/ Trade Effluent
(b) Unit connected to Conveyance System: Yes/No ^{NA}
(c) Discharging into... Sewer
13. Status of Consent (If Any) : CTO (Green)
14. D.G. Set(s) (if Any) : No... Capacity.....KVA. Acoustic: Yes/No
Stack Height.....(Above G.L.).....(Above RL)
15. Plot Area : 5000 sq. yards
16. Labour : 3-4
17. Machinery : Silos - 02

18. Detail of Power Connection : CANNO-151353113
19. Whether Unit found in Operation : Yes/No ✓
20. Status of Registration under Plastic Waste Management Rules, 2016 :
21. Whether Generating Hazardous Waste : Yes/No ✓
22. Details about Hazardous Waste :
- (a) Status of Authorization (if any) :
 - (b) Display Board Provided : Yes/No
 - (c) Whether Hazardous Waste is stored in Leak proof container : Yes/No
 - (d) Whether container marked with specified label : Yes/No
 - (e) Whether container stored kept in an isolated area : Yes/No
 - (f) Whether Hazardous Waste is being stored on pucca floor & in covered area : Yes/No
 - (g) Whether date on which storage began indicated on each container : Yes/No
 - (h) Whether daily record of Hazardous Waste maintained in Form-3 : Yes/No
 - (i) Category of Hazardous Waste as per the Schedules I, II and III of these rules :
 - (j) Authorized mode of disposal or recycling or utilization or co-processing etc. :
 - (k) Quantity (Ton/Annum) :

N/A

Remarks (if Any)

1) During inspection unit found engaged in the activity of RMC plant with valid (TOC Green) upto 29.12.2031.

2) Unit found non-operational during inspection due to GRAP-4, therefore and no provisions of platform/ladder, etc. for stack monitoring were provided by the unit on dust collector, due to which stack and noise monitoring could not be conducted.

पुनः विदे

2 Signatures, Name & Designation of Inspecting officials.

(Signature) *(Signature)*
 Inspector, Air Lab. / Assistant Inspector, Air Lab.
 Shrikesh T.E. (Air Lab.)

SB

Conditions for effectively control air and water pollution by RMCs:

1. Whether continuous dust /wind breaking walls are of at least 3 meters above the maximum height of heap? YES/ NO ✓
2. Whether conveyer belts for transferring raw materials is properly covered. YES/ NO ✓
3. Whether cement handling area is provided with proper channelization of air borne particles of cement and trapping in the bag houses? YES/ NO ✓
4. Whether all vehicles including vehicles carrying raw material/ ready mix concrete cleaned and wheel are washed before leaving the site of RMC unit. YES/ NO ✓
5. Whether all vehicles carrying raw materials like aggregates, dust, cement etc is fully covered and protected so as to ensure dust from these materials does not become air borne during transportation. YES/ NO No such vehicle observed at site during inspection
6. Whether raw material especially stone dust stored at site is fully covered / keep wet all the time to avoid dust particles air borne YES/ NO ✓
7. Whether roads, inside the RMC plant is paved with cement concrete /asphaltic concrete and cleaned on regular basis. YES/ NO ✓
8. Whether fine nozzle system is provided for sprinkling the water to maintain the area dust free YES/ NO ✓
9. Whether every worker working at RMC plant site provided with dust mask to prevent inhalation of dust particles YES/ NO No such washing wastes observed during inspection as plant found non-operational.
10. Whether unpaved surfaces and area with loose soil is adequately sprinkled with water to keep wet always. YES/ NO ✓

Remarks (if Any):

पंकु सिंह 3

Handwritten signatures and stamps, including "Air Lab" and "Delhi Pollution Control Committee".



DELHI POLLUTION CONTROL COMMITTEE

(Government of N.C.T. of Delhi)

4th & 5th Floor, ISBT Building Kashmere Gate, Delhi 110006

(Visit us at <https://www.dpccocmms.nic.in>)

CONSENT ORDER

Certificate No. :G-21374

Name of the unit	:	VINOD KUMAR(RMC PLANT)
Address	:	KH NO. 434, VILLAGE SABHAPUR, DELHI-94, Ready Mix Concrete Plant, Delhi - 110094
Consent Order No	:	DPCC/CMC/2021/7008002
Date of issue	:	30/12/2021
Product/Activity	:	Ready Mix Concrete Plants (without trade effluent discharge)
Manufacturing Activities	:	READY MIX CONCRETE PLANT
Category Name	:	[GREEN]
Product Capacity	:	40 Metric Tonnes/Day

This Renewal of Consent to **Operate** is hereby granted under section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and under section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 under **GREEN** Category. **This is being issued with reference to your application id 7008002 valid from 30/12/2021 to 29/12/2031.**

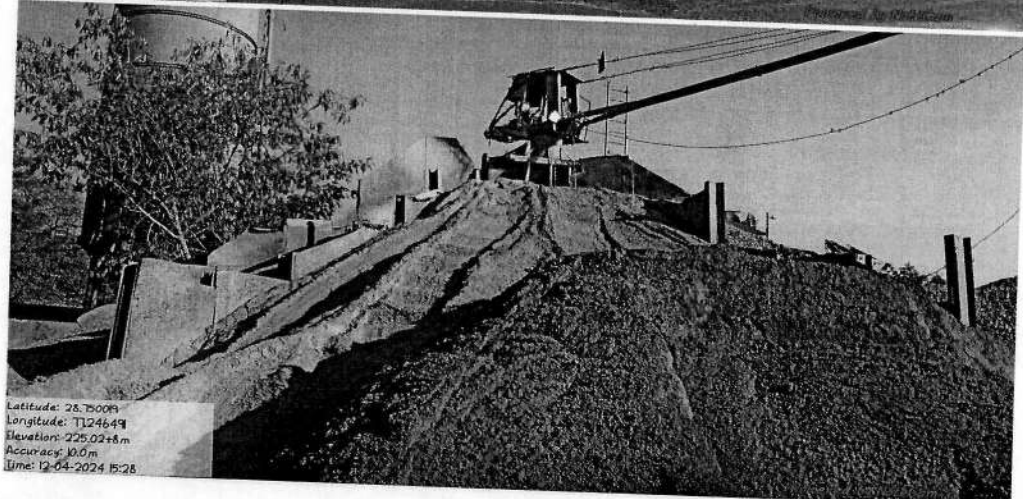
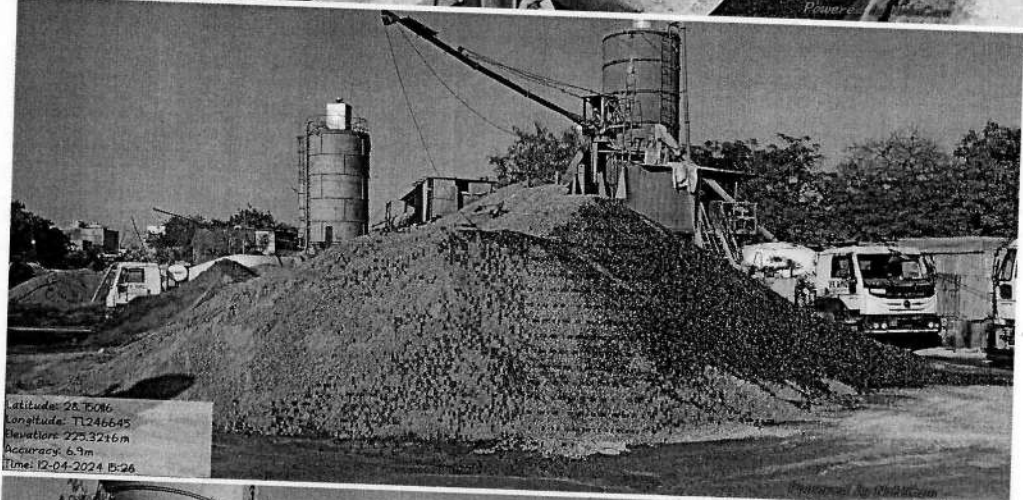
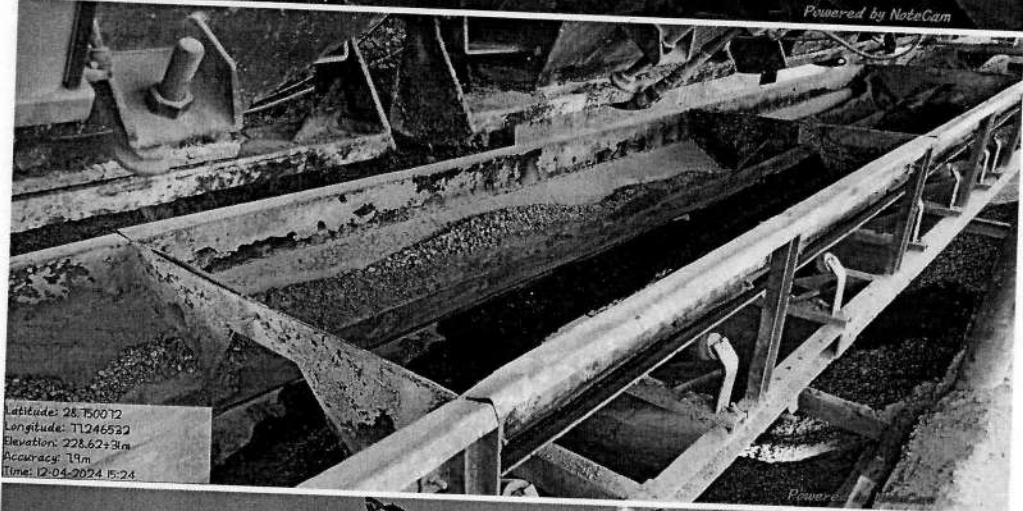
All terms and conditions stipulated in earlier granted consent to operate shall remain same..

This is system generated and does not require any authentication/ signature.

Name of the Unit: M/s Vinod Kumar RMC Plant (M/s VK RMC Plant), Kh. No. 434, Village Sabhapur, Delhi- 110094

Date of Inspection: 04.12.2024

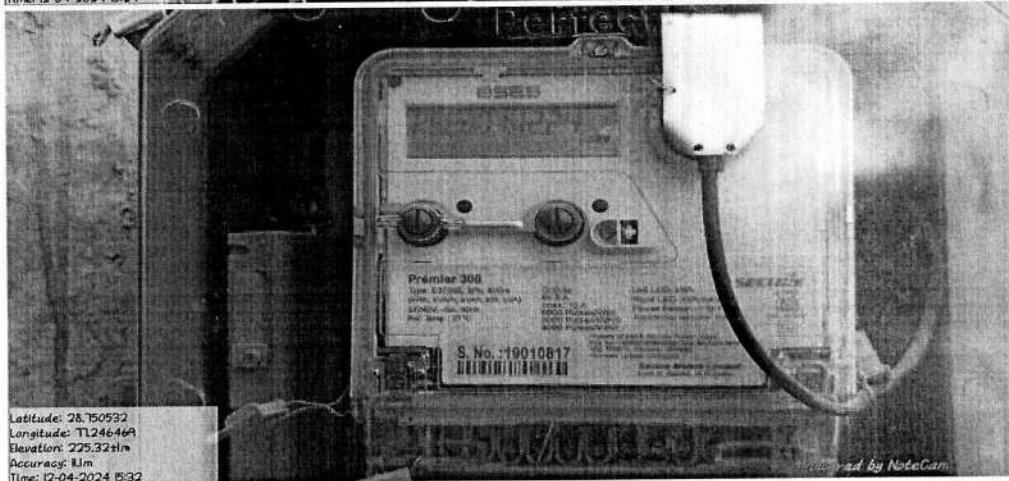
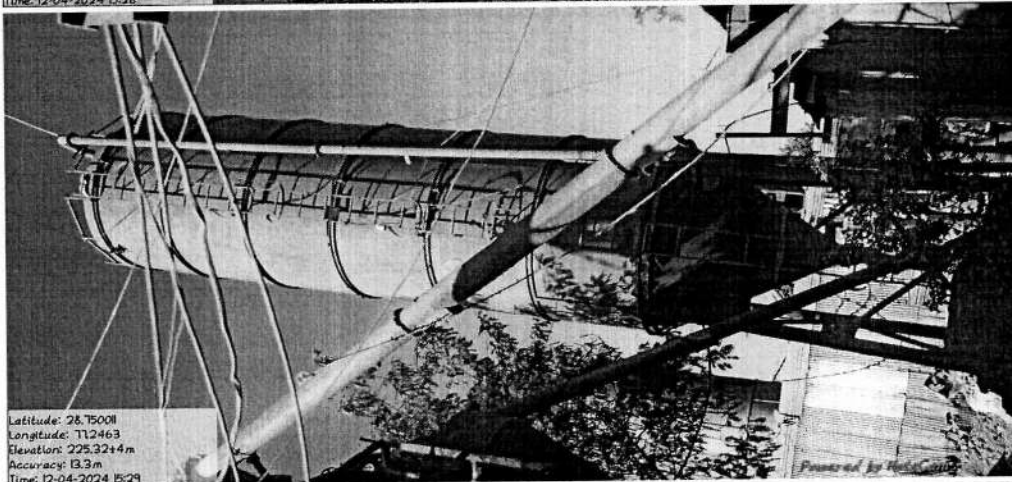
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Name of the Unit: M/s Vinod Kumar RMC Plant (M/s VK RMC Plant), Kh. No. 434, Village Sabhapur, Delhi- 110094

Date of Inspection: 04.12.2024

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	DELHI POLLUTION CONTROL COMMITTEE DEPARTMENT OF ENVIRONMENT. (GOVT. OF NCT OF DELHI) 3 rd Floor, B-Block, DMRC IT Park, Shastri Park, Delhi-110053 visit us at : http://dpcc.delligovt.nic.in	By Speed Post 
	Dated: 16/4/25	

F. No. DPCC/(10)/(10)/(96)/Leg-24/ 172-174

Dated: 16/4/25

To,

**M/s VINOD KUMAR
RMC PLANT (VK RMC
PLANT)
KH NO. 434,
VILLAGE SABHAPUR,
DELHI-110094.**

Subject: Order for imposition of Environmental Compensation (EC).

WHEREAS, Central Pollution Control Board is the State Board for all the Union Territories to exercise powers and perform functions under the Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.

And whereas, Central Pollution Control Board has delegated all its powers and functions under Air (Prevention & Control of Pollution) Act, 1981 and under Water (Prevention & Control of Pollution) Act, 1974 in respect of Union Territory of Delhi to Delhi Pollution Control Committee vide notification No. S.O. 198(E) dated 15.03.1991.

And whereas, the whole Union Territory of Delhi has been declared as an Air Pollution Control area, under sub section (I) of section 19 of the Air (Prevention & Control of Pollution) Act, 1981 vide notification no. GSR 106 (E) dated 20.02.1987.

And whereas, DPCC has framed guidelines for dust pollution control in the RMC plant/Construction projects in the year 2017 which is available online on the website of DPCC.

And whereas, an inspection of RMC plant namely **M/s VINOD KUMAR RMC PLANT (VK RMC PLANT), KH NO. 434, VILLAGE SABHAPUR, DELHI-110094** (*hereinafter referred as addressee*) was carried out by the officials of DPCC on 04.12.2024 and following observations/non-conformities were made w.r.t. dust pollution control guidelines at your project/site:

1. Dust collector found installed without adequate stack height.
2. No continuous dust/wind breaking walls of adequate height were provided.
3. Raw material found uncovered.

4. No Cement handling area found provided with channelization & bag house.
5. No wheel washing arrangement found installed.

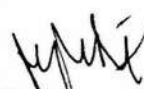
And whereas, a Show Cause Notice for Environmental Compensation (EC) of Rs. Four Lakh Fifty Thousand (Rs. 4,50,000/-) was issued to you vide office letter (**F. No. DPCC/(10)/(10)/(96)/Leg-24/5088**) dated 14.01.2025, directing you to submit your reply within 15 days from the issuance of the said SCN.

And whereas, the addressee unit has submitted its reply in response to the Show Cause Notice dated **14.01.2025**, which was examined and found unsatisfactory.

And whereas, the Competent Authority in DPCC has decided to confirm the EDC of amount **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** for the deficiencies observed during inspection by the officials of DPCC at above said site.

Now therefore, you are hereby directed to deposit Environmental Damage Compensation (EDC) of **Rs. 4,50,000/- (Rs. Four Lakh Fifty Thousand only)** in the form of DD, in favour of **Delhi Pollution Control Committee** within 15 days from issuance of this direction/order. Failing which, necessary action shall be taken as per law.

This is being issued with the approval of the Competent Authority, DPCC.


M.S. Rawat
SEE, CFC-1

Copy to:

1. **The District Magistrate (North-East)**, K-Block, Ground Floor, DC Office Complex, Nand Nagri, Delhi-110093.
2. Master file, CFC-1.